

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Review Application No.180/00002/2018**  
**in O.A 283/2016**

Wednesday, this the 14<sup>th</sup> day of February, 2018  
 CORAM:

**Hon'ble Mr.U.Sarathchandran, Judicial Member**

N.K.Rajesh  
 S/o.Late N.N.Krishnan Kutty  
 Residing Narayathuparambil House  
 Santhiivas, Thottakkat Lane  
 P.O Punkunnam, Trichur – 686 002 ..... **Review Applicant**

**(By Advocate – Mr. U.Balagangadharan)**

**V e r s u s**

1. The Commissioner of Central Excise  
 Customs and Service Tax  
 CR Buildings, IS Press Road  
 Ernakulam – 682 018
2. The Commissioner of Customs (Prevention)  
 Catholic Centre, Ernakulam – 682 018
3. The Union of India  
 Represented by Secretary, Ministry of Finance  
 Department of Revenue  
 North Block, New Delhi – 110 001 ..... **Respondents**

**(By Advocate – Mr. Anil Ravi, ACGSC)**

This Review Application having been heard on 14.02.2018, the Tribunal on the same day delivered the following:

**O R D E R (ORAL)**

**Per: Hon'ble Mr.U.Sarathchandran, Judicial Member**

Heard both sides on this R.A. After hearing both sides, it was noticed that while taking up Original Application no.283/16 along with O.A Nos.380/17, 382/17, 631/17 and 658/17, it was observed by this Tribunal that the applicants were already shortlisted for appointment to the post of Tax Assistant and Havildars on

compassionate grounds by the Committee constituted.

2. Shri.U.Balagangadharan, learned counsel for the review applicant has brought to the attention of this Tribunal that the review applicant's case was that his request for appointment on compassionate grounds was not considered by the respondents at all.

3. In the above circumstance, this Tribunal feels that the case of the review applicant i.e in O.A 283/16 requires a re-hearing and accordingly common order passed by this Tribunal on 8.11.2017 will be modified to the extent of detaching O.A 283/2016 from that common order. Registry is directed to post O.A 283/16 for re-hearing on 14.3.2018 before appropriate Bench.

4. The Review Application is allowed as above. No costs.

**(U.SARATHCHANDRAN)**  
**JUDICIAL MEMBER**

**SV**

**List of Annexures**

Annexure RA-1 - True certified copy of order dated 8.11.2017 in O.A 283/2016 of this Tribunal

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